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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

APPEAL NO. 06/2020/EZ

Sanjay Chauhan

....Appellant

Versus

Union of India & Ors

....Respondents

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Authorised under Notaries Act 1952
& Notaries Rules 1956 Govt of
India, Ranchi, Jharkhand

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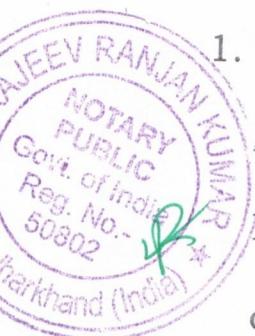
Union of India & Ors

....Respondents

**SUPPLEMENTARY COUNTER AFFIDAVIT ON BEHALF OF
RESPONDENT NO 2, M/S CCL**

I, Md Akram, aged about 58 years, Son of Md Lukman, Resident of Sur Vihar Officer Colony, PO & PS - Bachra, Dist. - Chatra, Jharkhand, PIN-825321, do hereby solemnly affirm and state as follows:

1. That I am working as Project Officer, Amrapali Project under Amrapali - Chandragupta Area of M/s Central Coalfields Limited and as such well acquainted with the facts and circumstances of the case.



Ref. No. 56 Date 17 NOV 2025

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2. That I have been duly authorized to swear this Supplementary Counter Affidavit on behalf of Respondent No. 2 and otherwise competent to do so.
3. That this appeal was lastly heard by this Tribunal on 07.11.2025 whereby the hearing of the matter has been adjourned for 02.12.2025.
4. That, however, during pendency of this appeal, the Ministry of Environment, Forest and Climate Change (Impact Assessment Division), Government of India in File No. J-11015/109/2003-IA-II(M) dated 25.06.2025 has increased the Mining Lease Area from 619.87 Ha to 1298.98 Ha and has also made increase in production capacity from 24.19 to 28 Million Tonnes per annum situated in Village Binglal, Honhi, Kumarang Kalan, Kumarang Khurd and Ursu in the District of Chatra, Jharkhand. The Environment Clearance so granted has also extended the period of construction of CHP-Silo-Siding (Pit-head Amrapali Railway Siding) by directing that the construction of CHP shall be completed by March 2027.

17 NOV 2025



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Photocopy of revised EC dated
25.06.2025 is annexed and
marked as Annexure – R-2/AE

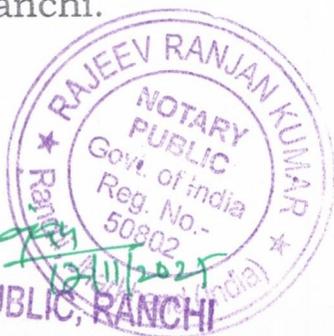
5. That since appeal with regards to EC granted by MoEF is pending consideration before this Hon'ble Tribunal, the Respondent No. 2 has been advised to bring on record the subsequent development for perusal of this Hon'ble Tribunal.
6. That the Respondent No. 2 is filing this affidavit bonafidely and in the interest of justice.
7. That I have myself gone through the contents of the Supplementary Counter Affidavit and have understood the same.
8. That the statements made in paragraphs 1, 2, 5, 6 and 7 are true to my knowledge, those made in paragraphs 3 and 4 are true to information derived from records of the case and rest are by way of submission before this Hon'ble Tribunal.

Annexure is Photo/True Copy of its original

Sworn, signed and verified this affidavit on

17 NOV 2025

at Ranchi.



NOTARY PUBLIC, RANCHI

Deponent
Project Officer
Amrapali OCP

Identified by

17/11/2025

Signature Attested on
Attestation of Lawyer



सत्यमेव जयते

File No.: J-11015/109/2003-IA-II(M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division



Dated 25/06/2025



To,

Sh. Pranaw Kumar Sinha
 M/s. Central Coalfields Limited
 Darbhanga House, Kutchery Road, Ranchi, Jharkhand, 834029
 E-mail: moef-parivesh.ccl@coalindia.in

Subject: Amrapali Opencast Coal Mining Project (increase in ML area from 619.87 to 1298.98 Ha and increase in the production capacity from 24.19 to 28 MTPA) by M/s Central Coalfields Limited located at villages: Binglal, Honhi, Kumarang Kalan, Kumarang Khurd and Ursu; District: Chatra; State: Jharkhand – Environmental Clearance–regarding.

Sir/Madam,

This is with reference to your online application vide proposal no. IA/JH/CMIN/535730/2025 dated 30.04.2025 along with written submission dated 04.06.2025 seeking for Environmental Clearance under the provisions of EIA notification 2006 and as amended therein for the project mentioned above.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25A0101JH5328976N
(ii) File No.	J-11015/109/2003-IA-II(M)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vi) Sector	Coal Mining
(vii) Name of Project	Amrapali Opencast Coal Mining Project
(ix) Location of Project (District, State)	CHATRA, JHARKHAND
(x) Issuing Authority	MoEF&CC
(xii) Applicability of General Conditions	No

3. M/s. Central Coalfields Limited has made an application online vide proposal no. IA/JH/CMIN/535730/2025 dated 30.04.2025 along with copy of EIA/EMP report, Common Application Form, Certified compliance report and sought for Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above.

4. The proposed project activity is listed at item no. 1(a) (Mining of Minerals) under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level. The project does not attract General Condition as specified in the Schedule of the EIA Notification, 2006.

5. The instant Proposal was considered in 26th EAC meeting held on 26th May, 2025. PP has submitted the written information on 04.06.2025. The MoM for the same may be seen using the web link: parivesh.nic.in.

Details submitted by the project proponent

6. Amrapali Opencast Coal Mining Project of M/s Central Coalfields Limited is located at villages: Binglal, Honhi, Kumarang Kalan, Kumarang Khurd and Ursu; District: Chatra; State: Jharkhand, is for expansion in mine lease area from 619.87 Ha to 1298.98 Ha, along with the increase in the production capacity from 24.19 MTPA to 28 MTPA.

7. **Details of previous approvals in chronological order:** Project Proponent submitted the details of previous approvals in the chronological order as follows:

S. No.	Details of Letter No.	EC/Expansion EC/Amendment in EC/ Validity extension/ Transfer of EC	Capacity (MTPA)	Area (Ha)	Date of issuance	Status of Implementation
1	J-11015/109/2003-IA.II(M)	EC	12	1426.08	03.01.2006	Implemented
2	J-11015/109/2003-IA (M)	EC Revalidation	12	619.87	28.02.2020	Implemented
3	J-11015/109/2003-IA.II(M)	Expansion under 7(ii)(a)	14.40	619.87	20.03.2020	Implemented
4	J-11015/109/2003-IA (M)	Expansion	20.16	619.87	10.05.2021	Implemented
5	J-11015/109/2003-IA.II(M)	EC Amendment (Timeline extension for Pit head CHP/railway siding upto Jan 2025)	20.16	619.87	12.05.2023	Implemented
6	J-11015/109/2003-IA.II(M)	Expansion under 7(ii)(a)	24.19	619.87	05.02.2024	Being Implemented
7	J-11015/109/2003-IA.II(M)	EC Amendment (Timeline extension for Pit head CHP/railway siding upto Feb 2026)	24.19	619.87	21.02.2025	Being Implemented

8. **Production details of the existing EC:** W.r.t the previous approvals, PP submitted the actual production details of the concerned mine and submitted that the mine became operational from FY 2013-14 onwards. CTO renewal has been obtained from the SPCB and is valid up to 28.02.2026. Details of the same are as follows:

Year	EC Sanctioned capacity (MTPA)	Actual Production (MTPA)	Excess production beyond the EC sanctioned capacity
2013-14	12.00	0.00	NIL
2014-15	12.00	2.55	NIL
2015-16	12.00	4.79	NIL
2016-17	12.00	6.23	NIL
2017-18	12.00	6.49	NIL
2018-19	12.00	10.20	NIL
2019-20	14.40	12.79	NIL
2020-21	14.40	14.39	NIL
2021-22	20.16	16.59	NIL
2022-23	20.16	18.00	NIL
2023-24	24.19	22.58	NIL
2024-25	24.19	24.19	NIL

9. Certified Compliance Report: The status of compliance of earlier EC was obtained from Regional Office, Ranchi vide letter no. 103-572/ROR-2024/103 dated 05.02.2025 in the name of M/s. Amrapali Opencast Coal Mine (24.19 MTPA). The action taken report regarding the partially/non-complied condition was submitted to Regional officer MoEF&CC, Ranchi vide letter no. PO/Amrapali/CCR/ATR Compliance/2025-26/76 Dated 29.04.2025.

10. Environmental Site Settings: The ML area is covered under Survey of India Topo Sheet No. F45A13 and F45B1 and is bounded by latitudes 23° 51' 49.99'' N to 23° 53' 53.12'' N and longitudes 84° 58' 34.74'' E to 85° 01' 59.16'' E.

Project fall/does not fall in the Critically Polluted Area (CPA)/ Severely Polluted Area (SPA), as per CEPI Assessment 2018 of CPCB.

Forest Area: The project involves total 963.23 Ha of forest land. The details of the approval applied for is as follows:

S. No.	Obtained vide letter No.	Area (in Ha)	Stage I/II	Validity
1	F.No 8-48/2008-FC	531.64	Stage-II obtained on 21.12.2023	30 Years (Subject to possession of valid lease)
2	F.No 8-48/2008-FC-(Vol)	431.59	Stage-II obtained on 12.10.2010	Co-terminus with the period of the mining lease under the Mines and Minerals (Development and Regulation) Act, 1957
		963.23		

The total broken forestland in the said project is 531.64 Ha and there is no violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

Protected Area: The project is not located within 10 KM of any ESZ/ ESA/ National Park/ Wildlife Sanctuary/ Biosphere Reserve/ Tiger Reserve/ Elephant Reserve/Tiger Corridor/ Elephant corridor etc. Based on an authenticated list of flora and fauna received from the Divisional Forest Officer (DFO), Chatra, approximately 18 Schedule-I species (namely: Asiatic Elephant, Indian Pangolin, Sloth Bear, Jackal, Jungle Cat, Small Indian Mongoose, Grey Mongoose, Asian Palm Civet, Striped Hyena, Porcupine, Python, Cobra, Russell's Viper, Checkered Keelback (Water Snake), Rat Snake, Monitor Lizard, Indian Chameleon, Indian flap Shell turtle) are likely to be present in the study area. A detailed site-specific wildlife conservation plan has been prepared with an estimated cost of Rs. 5265.51 Lakhs has been approved by PCCF/CWLW, Jharkhand vide office order no: 27 dt. 22.03.2024. The project doesn't include any violation of WLP, Act.

Mine Lease Area: PP submitted the following details of the mine lease area:

S. No.	Govt. Order/Notifications as the case may be	Area (ha)
1.	Publication under Section 9 of CBA vide SO no 1381 dt. 06.05.2003	1298.98 Ha.
2	Notification under Section 11 of CBA vide SO no. 2010 Dt. 12.08.2004	1298.98 Ha.

Details of the nature of land involved in the existing and the proposed expansion project:

Nature of land involved (Ha)	Area existing (Ha)	Additional Area proposed (Ha)	Total area required after expansion (Ha)
Non-forest land	88.23	247.52	335.75
Forest land	531.64	431.59	963.23
Total	619.87	679.11	1298.98

Other Sensitive Receptors:

Project site proximity to sensitive area	Distance in km (within 5 km from the ML area)			
	Village	Distance within 5 km from Mine boundary	Direction	
i. Habitation	Binglat	Within Mine Boundary	Core Zone	
	Honhe	Within Mine Boundary	Core Zone	
	Kumarang Kalan	Within Mine Boundary	Core Zone	
	Kumarang Khurd	Within Mine Boundary	Core Zone	
	Ursu	Within Mine Boundary	Core Zone	
	Tandwa	1	South East	
	NTPC Tandwa Township	0.5	South	
ii. School	School Location	Distance within 5 km from Mine Boundary	Direction	
	Binglat	Within Mine Boundary	Core Zone	
	Kumarang Kalan	Within Mine Boundary	Core Zone	
	Kuamrang Khurd	Within Mine Boundary	Core Zone	
	Ursu	Within Mine Boundary	Core Zone	
	Serandag	0.43	North-East	
	Honhe	0.55	North-West	
	Pokla	1.20	North	
	Koed	1.35	West	
	Saradhu	0.95	West	
	Hechabalia	1.10	South-West	
	Garilaung	0.75	South	
	Tandwa	1.05	South-East	
	Sijhua	0.90	East	
	Pachra	0.60	North-East	
	Kamta	2.50	South	
	Raham	4.20	South	
	Naiparam	4.00	South-East	
	Badhaikhap	2.35	South-East	
	Jordag	3.10	East	
	Chatti Bariatu	4.00	East	
	Pagar	4.55	East	
	Parra	4.15	North-East	
	Sirsai	4.25	North-East	
	Kishnupur	2.15	North	
	Brinda	4.50	North	
	Shivpur	3.20	North-West	
	Nuadiha	2.10	North-West	
	Banalat	2.65	West	
	Kurlonga	4.00	West	
Kundi	4.45	South-West		
Masilaung	3.80	South		
iii. River/ Waterbody	River/Nallah	Distance within 5 km from Mine Boundary	Direction	HFL data
	Barki River	0.06	East	455 m
	Chundru River	0.20	South	440 m

Project site proximity to sensitive area	Distance in km (within 5 km from the ML area)		
iv. Forest	Reserve/Protected Forest	Distance within 5 km from Mine Boundary	Direction
	Protected SAL Forest (NE)	0	Within Project boundary
	Barkagaon RF	4	South East
v. Archaeological Survey of India (ASI) protected site	No		
vi. Any other	No		

Details of diversions:

S. No.	Details of Diversion	As per the existing EC	Status	As per the Proposed EC	Status
1.	Road Diversion	Diversion of SH-07 falling within the EC Boundary (Length 1300 m)	Proposed to be diverted	Diversion of part of SH07 falling within the proposed EC boundary (3.3 km)	Proposal under process with an estimated cost of Rs. 41.13 crs
2.				Diversion of Village road connecting Ursu to Honhe Village (length of Diversion 5 km)	Proposal under process
3.	11 kv HT line diversion	Diversion of HT line from Ursu to Binglat	Completed	Nil	Nil
4.	Schools	School at Binglat	Proposed for relocation in FY 2025-26	4 schools in villages binglat, kumarang khurd, kumarang Kalan and Ursu	Shall be shifted to Proposed R&R sites in line with the R&R Action plan

11. Details of ToR:

Date of Application	Details	Date of Accord	ToR Validity
08.07.2024	J-11015/109/2003-IA-II(M) (ToR identification No: TO24A0101JH5822154N)	09.09.2024	4 Years

12. Method of Mining and Mine Plan: The Mining Plan along with mine closure plan for Expansion of Amrapali Opencast Project was approved by competent authority (i.e. CCL Board) for 28.00 MTPA within 1298.98 ha area in its 540th meeting held on 31.05.2024 and communicated vide resolution no. CS/ BM/540/2024/206 dated 20.06.2024.

- The method of mining to be adopted shall be opencast mining.
- As on 01.04.2024, total geological reserve reported are 689.81 MT, out of which mineable reserves are 306.58 MT and balance extractable reserves are 191.99 MT. Percentage of extraction is 100%.
- There are 8 nos of workable seams, with thickness ranging from 1-20 m.
- The grade of coal is G-11.
- Life of mine is 7 years as on 01.04.2024.
- Topsoil management: Topsoil will be used for concurrent reclamation/ green belt development. Temporary site for top soil staking has been earmarked on area of 50 ha on the backfilled dump.

Details	Details of Top-soil Dump			Remarks
	Nos.	Quantity of top soil to be generated (MM ³)	Quantity of top soil to be Utilized (MM ³)	
Existing	01	1.44	1.44	Top soil is being used for concurrent biological reclamation of OB Dumps and green belt
Proposed	01	1.2	1.2	
Total	01	2.64	2.64	

7. Details of OB Dump:

Details	Internal Dumps				External Dumps				Remarks
	Nos.	Quantity of Waste/OB stored (m ³)	Area (ha)	Height (m)	Nos.	Quantity of Waste/OB stored (m ³)	Area (ha)	Height (m)	Whether external dump is outside mine lease area
Existing	01	141.94	277	67	01	11.03	50	66	No External dump Proposed outside the mine lease. Further, dumping will be done in the existing internal and external OB dumps itself.
Proposed	00	342.03	616.17	80	00	35.86	89.16	90	
Total	01	483.97	616.17	80	01	46.89	89.16	90	

The existing internal and External dumps will be further continued for dumping till they reach the prescribed R.L. used in the proposed expansion. No additional External dump shall be created. The existing internal dump shall be extended.

8. Land use details:

A. Pre-mining land use:

S. No.	Type of Land	Within ML Area (ha)
1	Forest Land	963.23
2	Agriculture Land	235.68
3	Settlements	1.42
4	Government Land (GMK + GMA)	98.65
Total Area in Ha.		1298.98

B. Post-mining land use:

S. No.	Particulars	Area in Ha.	Reclaimed Area (Ha)	Un-Reclaimed Area (Ha)
1	Quarry Area	880.25	616.17	264.08
2	External Dump	89.16	89.16	-
3	Green belt & Safety Zone	122.33	122.33	-
4	Infrastructure	47.35	-	47.35
5	Stream/Waterbody	4.68	-	4.68
6	Embankment	20.22	20.22	-
7	Roads	28.47	-	28.47
8	Undisturbed Land	106.52	106.52	-
Total Area in Ha.		1298.98	954.40	344.58

9. Details of transportation:

a. **In-pit to surface:** From In-pit to Stockyard using rear loading dumpers via internal haul roads of approx. 2.5 km to 3.5 km within the Mine lease.

b. **Surface to siding:** Using Tipping Trucks through a dedicated coal transportation road of length 7 km (Within ML: 3 km and Outside the ML: 4 km) from Stock yard to Shivpur siding.

c. **Siding to loading:** Mechanized loading (Payloader)

d. **Quantity being transported by rail:** It is proposed to transport the coal by rail to power plants as per the basket linkage. However, as per the provisions of Mode Agnostics Single Window E-auction Scheme of Ministry of Coal, up to 20% of coal is to be auctioned to cater to the needs of small-scale industries/traders and Coal is also sourced by North Karanpura Super Thermal Power plant under SHAKTI Scheme of Ministry of Coal.

e. **Proposed change in transportation means:**

- It is proposed to dispatch coal through a new pit head Amrapali railway siding with CHP-Silo and mine to siding through covered conveyor belt system.
- The construction of pit head Amrapali Railway Siding is under progress, and it is expected to come into operation by March 2027.
- Till then, coal will be transported to Shivpur Railway siding which is at 4 km away from mine through a dedicated coal

transportation route by covered tipping trucks and local consumers including NTPC.

10. Details of reclamation: Total Afforestation plan will be implemented covering an area of 954.40 ha at the end of mine closure. This will include the following:

- Reclaimed external OB dump of 89.16 Ha
- Internal dump of 616.17 Ha
- Greenbelt of 122.33 Ha
- Density of tree plantation will be 2500 plants per ha
- A void of 264.08 Ha with a maximum depth of 150 m will be backfilled and reclaimed in future expansion project.
- Others (undisturbed land and embankment) shall be 126.74 Ha.

13. Baseline Data:

Period	1 st March to 31 st May 2024		
AAQ Parameters at 12 Locations (min and max)	Core Zone:		
	PM ₁₀	=	66 to 171 µg/m ³
	PM _{2.5}	=	34 to 83 µg/m ³
	SO ₂	=	15.3 to 36.5 µg/m ³
	NO _x	=	14.1 to 38.1 µg/m ³
	Buffer Zone:		
	PM ₁₀	=	60 to 86 µg/m ³
	PM _{2.5}	=	26 to 56 µg/m ³
	SO ₂	=	9.2 to 23.3 µg/m ³
	NO _x	=	11.2 to 19.5 µg/m ³
Incremental Level (Maximum)	<u>Incremental values:</u>		
	Core Zone:		
	PM ₁₀	=	22.58 µg/m ³
	SO ₂	=	6.75 µg/m ³
	NO ₂	=	12.50 µg/m ³
	Buffer Zone:		
	PM ₁₀	=	5.74 µg/m ³
	PM _{2.5}	=	2.70 µg/m ³
	SO ₂	=	3.78 µg/m ³
	NO ₂	=	7.28 µg/m ³
Ground water quality at 3 Locations	<u>Cumulative values:</u>		
	Core Zone:		
	PM ₁₀	=	177.69 µg/m ³ (Level in Core Zone)
	SO ₂	=	39.86 µg/m ³ (Level in Core Zone)
	NO ₂	=	44.12 µg/m ³ (Level in Core Zone)
	Buffer Zone:		
	PM ₁₀	=	91.74 µg/m ³ (Level at 0.9 km in North West Direction)
	PM _{2.5}	=	56.70 µg/m ³ (Level at 3 km in North West Direction)
	SO ₂	=	33.28 µg/m ³ (Level at 1.5 km in North East Direction)
	Nox	=	37.93 µg/m ³ (Level at 0.3 km in East Direction)
Ground water quality at 3 Locations	pH: 6.8 to 7.3		
	Total Hardness: 56 to 232 mg/l,		
	Chlorides: 6 to 28 mg/l,		
	Fluoride: 0.58 to 0.89 mg/l.		
	Alkalinity: 32 to 212 mg/l		
Total Arsenic: < 0.002 mg/l			

	Nickel: < 0.003 mg/l Lead: < 0.001 mg/l Cadmium: < 0.0004 mg/l Total Chromium: < 0.002 mg/l Selenium: < 0.0005 mg/l										
Surface water quality at 5 Locations	pH: 7.5 to 7.7 DO: 5.0 to 5.9 mg/l BOD: 3.0 to 4.1 mg/l TDS: 179 to 310 mg/l										
Noise levels Leq (Day and Night)	59.3 dB(A) to 64.1 dB(A) for the day time and 54.8 dB(A) to 58.1 dB(A) for the Night time for industrial area. 43.6 dB(A) to 48.5 dB(A) for the day time and 37.4 to 40.7 for the Night time for residential area.										
Traffic assessment study findings	Traffic study has been conducted at Amrapali OCP to Shivpur Siding Road which is approximately 4 KM away from ML. Transportation of mineral will be done 100% by road. Existing PCU is 614 PCU/hr on Amrapali OCP to Shivpur Siding Road and existing level of service (LOS) is:										
	<table border="1"> <thead> <tr> <th>Road</th> <th>V (Volume in PCU/hr.)</th> <th>C (Capacity in PCU/hr.)</th> <th>Existing V/C Ratio</th> <th>LOS</th> </tr> </thead> <tbody> <tr> <td>Amrapali OCP to Shivpur Siding</td> <td>614</td> <td>1500</td> <td>0.41</td> <td>C</td> </tr> </tbody> </table>	Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Existing V/C Ratio	LOS	Amrapali OCP to Shivpur Siding	614	1500	0.41	C
	Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Existing V/C Ratio	LOS						
	Amrapali OCP to Shivpur Siding	614	1500	0.41	C						
	PCU load after proposed project will be 614 (Existing) + 347 (Additional) PCU/hr and level of service (LOS) will be:										
<table border="1"> <thead> <tr> <th>Road</th> <th>V (Volume in PCU/hr.)</th> <th>C (Capacity in PCU/hr.)</th> <th>Proposed V/C Ratio</th> <th>LOS</th> </tr> </thead> <tbody> <tr> <td>Amrapali OCP to Shivpur Siding</td> <td>961</td> <td>1500</td> <td>0.64</td> <td>D</td> </tr> </tbody> </table>	Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Proposed V/C Ratio	LOS	Amrapali OCP to Shivpur Siding	961	1500	0.64	D	
Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Proposed V/C Ratio	LOS							
Amrapali OCP to Shivpur Siding	961	1500	0.64	D							
Note: Capacity as per IRC-106-1990 is 1500 PCUs Guide line for capacity for roads. Conclusion: The level of service will remain at "Fair/Average" after including additional traffic due to proposed project.											
Flora and Fauna	As per the Authenticated list of Flora and Fauna by the DFO, 18 no. of Schedule-I species are likely to be present in the buffer zone including Asiatic Elephant, Indian Pangolin, Sloth Bear, Jackal, Jungle Cat, Small Indian Mongoose, Grey Mongoose, Asian Palm Civet, Striped Hyena, Porcupine, Python, Cobra, Russell's Viper, Checkered Keelback (Water Snake), Rat Snake, Monitor Lizard, Indian Chameleon, Indian flap Shell turtle. A detailed site-specific wildlife conservation plan has been prepared with an estimated cost of Rs. 5265.51 Lakhs has been approved by PCCF/CWLW, Jharkhand vide office order no: 27 dt. 22.03.2024.										
Water Requirement	Source of Water: Ground Water (Mine water seepage) Ground Water Intersection: The Maximum Depth of working proposed is 150 meters. In core zone the ground water level has been reported to be varying between 6.42 m to 9.35 m during pre-monsoon and between 2.80 m to 6.25 m during post-monsoon. In buffer zone the ground water level has been reported to be varying between 3.78 m to 11.10 m during pre-monsoon and between 1.22 m to 7.38 m during post-monsoon. Water Requirement: During Operational Stage: Peak Water Requirement – 4,865 KLD (Industrial: 4195 KLD; Domestic: 670 KLD) NOC (For surface water): Not Applicable NOC (Ground Water): CGWA has granted NOC for abstraction of ground water for Amrapali Opencast mine vide letter no. CGWA/NOC/MIN/REN/1/2024/9549 dated 24.05.2024 and valid upto 04.02.2025. 2nd renewal application for NoC was submitted vide application no: MIN/JH/2025/1266/R-2 Dt. 03.02.2025. In-										

principle approval has been obtained as per the E-mail communication dt. 19.03.2025.
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14. **Details of Water Requirement:** PP submitted that the water required for the said project is 4865 KLD (Industrial: 4195 KLD; Domestic: 670 KLD). The source of water is mine seepage water and PP has sought permission for the same vide letter no. CGWA/NOC/MIN/REN/1/2024/9549 dated 24.05.2024. However, application for its renewal has been submitted and in-principle approval for the same has been obtained. Further, PP submitted that there is no water body proposed to be diverted.

15. **Power Requirement and details of diversion of Hi-Tension/ Transmission Line:** As per the approved PR of Amrapali OCP (25/35 MTPA) Provision has been made for drawing power from Jharkhand Electricity Board JBVNL by installation of 2 nos 2X16 MVA 33/6.6kV substation has been commissioned within the project. 33 kV power will be supplied via 132/33kV DVC substation near the site of NTPC Tandwa power plant which is at a distance of 11.9 km through a 33 kV overhead transmission line, which is under working stage. In addition, 250 KVA DG set is being deployed to handle the power cuts and voltage fluctuations. Existing HT line connecting Ursu and Binglat villages passing across the mine lease has already been diverted. The diverted route is all along the eastern boundary of the project. This project has envisaged two solar power plants of capacity 10 MW and 100 KW each within the mine lease. The 100-kW plant is under commissioning stage, whereas the 10M MW plant will be commissioned in 3 years.

16. **Public Consultation/ Hearing:**

Date of advertisement	05.02.2025 (Hindustan Times Ranchi Edition Dt. 05.02.2025 Prabhat Khabar (Hazaribagh & Ranchi Edition) Dt. 05.02.2025)
Date of public consultation	07.03.2025
Venue	Purana Devi Mandap, Ursu village, Tandwa Block, Chatra Dist (within ML area)
Presiding Officer	Chaired by Shri. Arvind Kumar, Addl. Collector, Chatra.
Number of Person Attended Hearing	About 93 (People of Ursu, Kumarang Kala, Kumarang Khurd, Manwatongri and Binglat have participated in Particular)
Number of representations received in writing from the district and outside of district, please give details:	Nil
Major issues raised	Major issues raised are related to Employment, R&R and Land Compensation, provision of Basic Amenities Drinking Water, Health, Electricity, Sanitation, Education, Air and Water Pollution in Nearby Villagers and Safety & Road Accidents

Action plan as per MoEF&CC O.M. dated 30/09/2020

SN	Key Area Identification for Activities Based on Public Needs Highlighted During Public Hearing	Proposed Expenditures year wise (Rs. In Lakhs)					Total Proposed Exp. (Rs. In Lakhs)	Physical Targets
		1 st Yr	2 nd Yr	3 rd Yr	4 th Yr	5 th Yr		
A	Augmentation of Basic Amenities in nearby villages (Drinking water, Health, Education, Renewable Energy)							
	Treated Drinking water Source to nearby villagers	100	100	1	0	0	201	Construction of Solar powered Bore wells with OHT at 5 locations in villages Honhe, kumarang Kalan, Serandag, Koed, Shivpur
	Provision of Ambulance Facility to	28.7	28.7	28.7	28.7	28.7	143.4	Ambulance with Basic Life Support System with nursing

SN	Key Area Identification for Activities Based on Public Needs Highlighted During Public Hearing	Proposed Expenditures year wise (Rs. In Lakhs)					Total Proposed Exp. (Rs. In Lakhs)	Physical Targets
		1 st Yr	2 nd Yr	3 rd Yr	4 th Yr	5 th Yr		
	Nearby villagers							assistance and BP, oxygen monitoring equipment and Oxygen delivery services at Revenue Cost Rs. 28.68 Lakhs/ Year for 5 years for Project Affected Villages
	Conducting health Camps in Nearby villages	10	10	10	10	10	50	Conducting health camps bi annually with Health Consultation including check-ups, pathological tests, and basic medicines Distribution
	Renewable Energy to villagers	5	5	5	5	5	25	Distribution of solar lights @ 500 nos. / year to project affected families
	Augmentation of Schools in Nearby villagers	90.5	107.5	6	0	0	204	Strengthening Amenities viz. Thick green belt, Noise acoustic Barriers, Drinking water, toilets, furniture etc. at 10 schools located in villages Kumarang Khurd, Serandag, Koyad, Binglat, Ursu, Kasiyadhi, Kulhapatra, Soparam and Pokla
	Sub Total	234.2	251.2	50.7	43.7	43.7	623.4	
B	Safety from Road Accidents							
	Provision of Solar lights on public Roads	10	10	1	1	1	23	Deployment of Solar street lights at critical junctions over the Binglat- Tandwa Highway
	Awareness and Signboards on Roads	5	5	5	5	5	25	Sign Board and Awareness along prominent Location and Roads in Binglat, Ursu, Tandwa @ Rs. 5.00 lakhs/ year for 5 years
	Sub Total	15	15	6	6	6	48	
C	Sustainable Livelihood							
	Skill Development Centre (SDC) to make the youth for achieving their Goals in life by becoming Skilled Professionals.	20	20	20	20	20	100	APL is providing ITI Training & Skill Development Program in the nearby villages.

SN	Key Area Identification for Activities Based on Public Needs Highlighted During Public Hearing	Proposed Expenditures year wise (Rs. In Lakhs)					Total Proposed Exp. (Rs. In Lakhs)	Physical Targets
		1 st Yr	2 nd Yr	3 rd Yr	4 th Yr	5 th Yr		
	Sub Total	20	20	20	20	20	100	
D	Pollution Control Measures in Nearby Villages							
	Mobile water sprinkling on nearby village roads	60	60	60	60	60	300	Hiring of 01 truck mounted fog Cannon for dust suppression in nearby villages for 5 years
	Plantation under Ek Ped Maa ke Naam	65	93	130	40	40	368	Portable drinking water facility being provided to Bade Bhandar, Chhote Bhandar, Amlia Bhanuna Sarvani etc.
	Sub Total	125	153	190	100	100	668	
	Total (A+B+C+D)	394.2	439.2	266.7	169.7	169.7	1439.4	

17. **EMP Cost:** The capital cost of the proposed project as per the approved project report is Rs. 513615 Lakhs and the capital cost for environmental protection measures is proposed as Rs.19815 Lakhs. The annual recurring cost towards the environmental protection measures is proposed as Rs. 940 Lakhs. The details of cost for environmental protection measures is as follows:

S. No.	Description of Item	Existing (in Lakh)		Proposed (in Lakh)	
		Capital	Recurring	Capital	Recurring
1	Air Pollution Control/ Noise Management	4316	85	3054	470
2	Water Pollution Control	1334	30	2621.22	51
3	Environmental Monitoring and Management	0	58.91	0	210
4	Green Belt & Plantation Development	2259.3	46	14140.21	39
5	Other heads as proposed in EIA/ committed during the EAC	-	-	0	170
Total		7909.30	219.91	19815.43	940

18. **Details of Solid and Hazardous Waste:** The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity (TPA)	Mode of Treatment	Disposal
1	Municipal Solid Waste	Township, Administrative Buildings, Canteen and other.	1151	Biodegradable Waste: Energy or resource recovery by Conventional composting/ vermicomposting/ WTE plant/ Biogas plant etc. Non-Biodegradable Waste: Given to the waste collectors or agency as directed by the local body as per MSW rules, 2016	Biodegradable Waste: Energy or resource recovery by Conventional composting/ vermicomposting/ WTE plant/ Biogas plant etc. Non-Biodegradable Waste: Given to the waste collectors or agency as directed by the local body as per MSW rules, 2016.
2	Hazardous Wastes	Used Oil & Lubricants from HEMM/ Machineries	35	Disposed off through MoEF&CC, SPCB, or CPCB Authorized Operator.	Disposed off through MoEF&CC, SPCB, or CPCB Authorized Operator.

	Batteries waste		Returned to OEM/Supplier	Returned to OEM/Supplier
	Oil & Grease Sludge from ETP	41	Disposed off through MoEF&CC, SPCB, or CPCB Authorized Operator.	Disposed off through MoEF&CC, SPCB, or CPCB Authorized Operator.

19. **Plantation:** Existing green belt has been developed in 10.68 Ha area which is about 0.9% of the proposed ML Area (1298.98 Ha.) with total sapling of about 27,000 Trees. The Proposed additional greenbelt will be 111.65 ha which is about 8.6% of the proposed ML Area is. Thus, total of 122.33 Ha area (10% of ML Area 1298.98 Ha.) will be developed as greenbelt. A 7.5 m wide greenbelt, consisting of at least 3 tiers around mine boundary will be developed as greenbelt and green cover as per CPCB/ MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 22,22,000 saplings will be planted and nurtured in 954.40 hectares in 10 years over backfilled area, external dumps and other areas. In addition to this, avenue plantation is planned along the Coal Transportation Road (CTR) and other nearby roads, covering an area of 10.50 hectares.

20. **Employment Details:** The employment generation from the proposed project / expansion is about 2053.

21. **Rehabilitation and Resettlement issues:** The rehabilitation and resettlement of the project affected families/persons is being governed as per R&R policy of CIL. It comprises of following components:

- Land Compensation against the land acquired
- Employment to the land losers @ one permanent job for 2 acres of land.
- Resettlement of PAFs either plot at R&R Site or cash compensation along with other allowances viz. one-time resettlement allowance, transportation allowance, compensation of assets attached to land, subsistence allowance etc.

Total no. of Project Affected Families: 1800

Total no. of villages involved: 5 nos., namely Honhe, Binglat, Kumarang Kalan, Kumarang Khurd and Ursu.

Total fund allocated for Land Compensation: Rs. 53.29 Crs

For Amrapali OCP the current status of R&R is as follows:

Table: Current status of Rehabilitation

S. No.	Details on Rehabilitation (Employment or Cash compensation)	Numbers
1.	Total person eligible for employment (A)	628
2.	Employment provided/ opted for cash compensation so far (B)	83
3.	No. of rehabilitation to be completed (C=A-B)	545

From above table it can be observed that 14.9 % Project affected persons are provided with direct employment, and the remaining proposals are under process

Resettlement: The current status of Resettlement is as follows:

S. No	Details on Resettlement	Numbers
1.	Total displaced families (A)	1334
2.	PAFs received cash Compensation in lieu of Plots / land (B)	205
3.	PAF's opted for plot at R&R site (C)	82
4.	No. of families yet to be resettled (D=A-B-C)	1047

From above table it can be observed that out that 22% resettlement has been completed. The same is expected to be tentatively completed by FY 2028-29.

22. **Legal Issues/ Violation:** PP submitted the following details of the pending court cases on the instant project:

S. No.	Name of the Court/ Tribunal	Name of the specific Court/ Bench	Case Category	Status of court case	Orders/Directions of the court, if any, and its relevance with the proposed project
1	NGT	Eastern Bench	Appeal 06/EZ/	Pending	Appellant filed case against exemption of PH in

S. No.	Name of the Court/ Tribunal	Name of the specific Court/ Bench	Case Category	Status of court case	Orders/Directions of the court, if any, and its relevance with the proposed project
			2020		expansion of Amrapali expansion (12 to 14.4 MTPA) relying on OM dtd 15.09.2017, stating that OM cannot circumvent EIA-2006 along with other issues. Matter was last discussed on 29.04.2025 but since the regular Bench is not available, matter listed for hearing before the regular Bench on 08.08.2025 Next Date: 08.08.2025
2	High Court	High Court of Jharkhand	MS Om Sharda Logistics Pvt Ltd Through Its Authorized Signatory Mukesh Kumar Sharma Vs The Union of India Through Ministry of Coal WP(C)1785 of 2021, WP(C)1965 of 2021, WP(C)1987 of 2021	Pending	Writ petition was regarding tender for coal transportation published by CCL. <u>Issue-I:</u> Transportation capacity of 25.50 MTPA mentioned in NIT against the EC of 20.16 MTPA. <u>Issue-II:</u> NIT condition that about 1.70 km of the proposed transport road is not built on CCL acquired land <u>Issue-III:</u> The reason for EAC to consider enhancement of production was the commitment of CCL to switch to conveyor transport within a period of 2 years. CCL has come out with tender for 4 years, violating the EAC terms. Previous hearing was held on 11.08.2021 where it was directed by HON'BLE Court to file counter affidavits in W.P.(C) Nos.1965 of 2021 and 1987 of 2021. Subsequently affidavit were filed by CCL on 25.09.21, 12.01.22, 14.01.22 and on 07.04.25 in in W.P.(C) Nos.1965 of 2021 and 1987 of 2021. Next hearing date is awaited

Apart from above, PP reported that there is no legal issue/ violation w.r.t i) Environment (Protection) Act, ii) Air(P&CP) Act, Water (P&CP), Act, Van (Sanrakshan Evam Samvardhan) Adhiniyam, Wildlife Protection Act, MMDR Act, Factories Act pertaining to the instant proposal.

23. **Written Submission:** PP during the meeting submitted the following:

S. No.	Observations of EAC	Response of PP
1.	Construction of the CHP-Silo-Siding shall be completed by March 2027, with no another extension in this timeline will be sought.	PP submitted and undertaking for the same.
2.	A 10 MW Solar Power Plant shall be constructed by March 2027, and 2 additional CAAQMS shall be installed by FY 2025-26.	PP submitted and undertaking for the same.
3.	Carbon credit certification process shall be undertaken for the plantation activities carried out over the Overburden (OB) Dumps of	PP submitted and undertaking for the same.

S. No.	Observations of EAC	Response of PP			
	Amrapali OCP				
4.	The final recommendation of Social Impact Assessment (SIA) Action Plan, prepared by IIT Kanpur shall be implemented.	PP submitted an undertaking along with the following action plan:			
		Action Item	Target Population	Time Frame	Budgetary Provisions (Estimate)
		1. Land Acquisition & Compensation	All displaced families (men, women, children, elderly)	0-12 months (Post land Possession)	50-60 crores (As per R&R Policy of CIL and RFCTLARR Act 2013)
		2. Employment Generation	Primary earners (men, women, youth)	0-12 months (post-displacement)	30-40 crore (wages, job creation & training programs)
		3. Skill Development Programs including women empowerment	Youth (18-35 years), women, unskilled workers	Throughout the project life	5-7 crore (training facilities in HEMM training, Sewing machine operations, AI & ML, trainers, materials)
		4. Housing & Resettlement Assistance	All displaced families, particularly vulnerable groups	0-12 months (post-displacement)	100-150 crore (construction of houses, land, utilities)
		5. Alternative Livelihood Support	Displaced men, women, marginalized groups	0-12 months (post-displacement)	20-30 crore (livelihood support and training)
		6. Healthcare & Medical Support including care of elderly	All displaced families, vulnerable groups (children, elderly, pregnant women)	Throughout the project life	10-12 crore (health camps, medical insurance)
		7. Educational Support (Schooling & Vocational Training)	Children (5-18 years), youth (vocational training)	Throughout the project life	5-10 crore (schools, vocational centers, scholarships)
		8. Infrastructure Development & Maintenance	All displaced families (children, elderly, men, women)	Throughout the project life	100-120 crore (Roads, Sanitation, Public Infrastructure, and development of Renewal Energy)
		9. Pollution Control & Environmental Rehab	Local communities (all demographics)	Throughout the project life	150-200 crore (environmental restoration, pollution control)
		10. Stakeholder Engagement,	All displaced individuals,	Throughout the project life	3-5 crore (community engagement,

S. No.	Observations of EAC	Response of PP			
		Grievance Redressal & Community Participation	especially vulnerable groups		grievance management)
5.	Copy of permission obtained for diversion of Dudhmatia nallah	PP submitted the copy of permission obtained from irrigation division for diversion of Dudhmatia nallah			
6.	Diversified skill development plan	PP submitted the following skill development plan:			
		SN	Activity	No. of beneficiaries	Estimated Cost in Rs. Lakhs
			Skill Development Training program including: a) Sewing machine & Apparel manufacturing training, b) Training in Plastic Engineering technology, c) Improved Agricultural practices along with Poultry, livestock, bee keeping etc, d) Certificate for HVM/LMV, e) Nursing training and beautification training to women and f) Handloom and handicraft training to Project affected people g) Computer Training	100 PAPs	100
					Every year

Deliberations and Observation of the Committee:

24. The Committee noted the following:

1. M/s Central Coalfields Ltd originally accorded EC for Amrapali Opencast Coal Mining Project vide J-11015/109/2003-IA.II(M), dated 03.01.2006 for the production capacity of 12 MTPA, within the ML area of 1426.08 Ha. The same was later revalidated vide letter dated 28.02.2020 for the same production capacity in the reduced ML area of 619.87 Ha. Further, Ministry granted the EC for expansion under 7(ii) of EIA Notification 2006, for increase in production capacity up to 14.40 MTPA vide letter dated 20.03.2020. Later another EC was granted for increase in production capacity up to 20.16 MTPA vide letter dated 10.05.2021. Ministry further granted EC amendment vide letter dated 12.05.2023 for extension in timeline for Pit head CHP/railway siding up to Jan 2025. Another EC expansion was granted vide letter dated 05.02.2024 for the production capacity of 24.19 MTPA and again amendment was granted for extension in timeline for Pit head CHP/railway siding up to Feb 2026.

2. The above mentioned ECs have been implemented, and the PP has achieved the production of 24.19 MTPA in the FY 2024-25.

3. The instant project is for grant of EC for increase in ML area from 619.87 Ha to 1298.98 Ha and increase in production capacity from 24.19 MTPA to 28 MTPA.

4. The PP accorded ToR for the said expansion project vide ToR identification No: TO24A0101JH5822154N, dated 09.09.2024.

5. The EAC took into consideration the project site through KML file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH.

6. Project does not fall in the Critically Polluted Area (CPA)/ Severely Polluted Area (SPA), as per CEPI Assessment 2018.
7. The project is not located within 10 KM of any ESZ/ ESA/ National Park/ Wildlife Sanctuary/ Biosphere Reserve/ Tiger Reserve/ Elephant Reserve/ Tiger Corridor/ Elephant corridor etc.
8. A detailed site-specific wildlife conservation plan has been prepared with an estimated cost of Rs. 5265.51 Lakhs has been approved by PCCF/CWLW, Jharkhand vide office order no: 27 dt. 22.03.2024. The project doesn't include any violation of WLP, Act.
9. The project involves total 963.23 Ha of forestland. Out of the 963.23 ha of forestland involved in the instant project, 531.64 ha of forestland is part of the existing ML area on which stage – II FC was accorded vide letter dated 12.10.2010 and the remaining 431.59 Ha of forestland is part of the expansion area, on which PP accorded Stage – II FC vide letter dated 21.12.2023.
10. The Mining Plan along with mine closure plan for Expansion of Amrapali Opencast Project was approved by the competent authority (i.e. CCL Board) for 28.00 MTPA within 1298.98 ha area in its 540th meeting held on 31.05.2024 and communicated vide resolution no. CS/ BM/540/2024/206 dated 20.06.2024.
11. The method of mining to be adopted is opencast mining. As on 01.04.2024, total geological reserve reported are 689.81 MT, out of which mineable reserves are 306.58 MT and balance extractable reserves are 191.99 MT. Percentage of extraction is 100%.
12. There are 8 nos of workable seams, with thickness ranging from 1-20 m and the grade of coal is G-11.
13. Life of mine is 7 years as on 01.04.2024.
14. Committee observed that the top soil to be generated will be temporarily stored on the earmarked area of 50 Ha over a backfilled dump and the same will be used or concurrent reclamation/ green belt development.
15. Committee further deliberated on the OB dumps and observed that there is 1 internal OB dump and 1 external OB Dump, existing within the ML area. No additional internal and external OB dump is proposed. Committee observed that the dumping will continue in the existing dumps only and maximum height of the internal dump is proposed to be 80 m while that of external dump is proposed to be 90 m. Committee opined that no OB dumping shall be done outside the ML area. Committee also opined that the carbon credit certification process shall be undertaken for the plantation activities carried out over the OB dumps.
16. Committee deliberated on the transportation of coal being done and observed that, the coal from in-pit to surface is being transported via internal haul roads using rear loading dumpers. From surface to Shivpur siding, the coal is being transported through dedicated coal transportation road. It is observed that currently the coal is being transported through Shivpur railway siding. However, the pit-head Amrapali railway siding is under construction and the same is expected to be completed by March 2027, as committed by the PP. The entire coal will be transported by the conveyor belt from surface to siding and then by railway to the final consumer. However, as per the provisions of Mode Agnostics Single Window E-auction Scheme of Ministry of Coal, up to 20% of coal is to be auctioned to cater to the needs of small-scale industries/traders.
17. Committee opined that the road transportation of coal shall be done only through tarpaulin covered trucks. Water sprinkling shall be done on continuous basis for dust suppression. Regular maintenance shall be carried out of all the roads being used for transportation of coal.
18. Committee further observed that, the road within the existing ML area has already been diverted by the State Highway Authority and it the road falling in the expansion area and is proposed to be diverted will be further diverted with by the State Highway Authority. Committee opined that the necessary payment for the same shall be made on time by the PP and the diversion of road shall be informed to the Ministry's RO.

19. Committee deliberated on the baseline data submitted by the PP and observed that the baseline data was collected during March – May 2024. Committee observed that the air quality parameter though within the permissible limits, are on the higher side. Committee opined that the PP shall take all necessary actions to control the pollution being done by the mine operations. Coal transportation by road shall be minimized, adequate plantation shall be done and continuous water sprinkling for dust suppression shall be done. Committee further opined that, PP shall install 2 additional CAAQMS (1 in core zone and 1 in the buffer zone), in addition to the 2 already installed CAAQMS.

20. Committee observed that the water required for the said project is 4865 KLD (Industrial: 4195 KLD; Domestic: 670 KLD). The source of water is mine seepage water and PP has sought permission for the same vide letter no. CGWA/NOC/MIN/REN/1/2024/9549 dated 24.05.2024. However, application for its renewal has been submitted and in-principle approval for the same has been obtained. Committee observed that a part of Dudhmatiya nallah has been diverted, with the due permission of Irrigation Division of Chatra. Further there is no diversion of any water body/ nallah is proposed.

21. Committee observed that, as per the approved PR of Amrapali OCP (25/35 MTPA) Provision has been made for drawing power from Jharkhand Electricity Board JBVNL by installation of 2 nos 2X16 MVA 33/6.6kV substation has been commissioned within the project. 33 kV power will be supplied via 132/33kV DVC substation near the site of NTPC Tandwa power plant which is at a distance of 11.9 km through a 33 kV overhead transmission line, which is under working stage. In addition, 250 KVA DG set is being deployed to handle the power cuts and voltage fluctuations. Existing HT line connecting Ursu and Binglat villages passing across the mine lease has already been diverted. The diverted route is all along the eastern boundary of the project. This project has envisaged two solar power plants of capacity 10 MW and 100 KW each within the mine lease. The 100-kW plant is under commissioning stage, whereas the 10M MW plant will be commissioned in 3 years. Committee opined that the same shall be installed by March 2027. Committee observed that there is no further diversion proposed for the HT line.

22. Committee deliberated on the public consultation that took place on 07.03.2025, which was attended by approximately 93 nos of people. The major issues raised during the public hearing were related to Employment, R&R and Land Compensation, provision of basic amenities drinking water, health, electricity, sanitation, education, air and water pollution in nearby villagers and safety & road accidents. Committee deliberated on the PH action plan submitted by the PP and observed that the budget allocated for the same is Rs. 1439.4 Lakhs (to be spent in the next 5 years). Committee opined that the same shall be implemented in a time bound manner and compliance of the same shall be submitted to the Ministry's RO, along with the six – monthly compliance report.

23. Committee deliberated on the budget for Environment Management Plan submitted by the proponent and observed that the proposed capital cost for the same is Rs. 19815.43 Lakhs and Recurring cost is Rs. 940 Lakhs.

24. Committee deliberated on the Certified Compliance Report obtained by the proponent from the Ministry's RO. Initially, the CCR was obtained from the RO vide letter dated 05.02.2025 and an Action Taken Report was submitted by the PP on the partial compliances observed by the RO on 29.04.2025. PP has submitted the time bound action plan to comply with the conditions of the previous EC as per the observations of the RO.

25. Committee deliberated on the Social Impact Assessment (SIA) Report, prepared by IIT Kanpur. Committee opined that the PP shall submit a time bound action plan for the recommendations of the SIA report. Committee further opined that the skill developments programmes proposed for the villagers shall be further diversified. PP submitted the same.

26. Committee observed that the existing plantation has been developed in 10.68 Ha area which is about 0.9% of the proposed ML Area (1298.98 Ha.) with total sapling of about 27,000 Trees. The Proposed additional greenbelt will be 111.65 ha which is about 8.6% of the proposed ML Area is. Thus, total of 122.33 Ha area (10% of ML Area 1298.98 Ha.) will be developed as greenbelt. A 7.5 m wide greenbelt, consisting of at least 3 tiers around mine boundary will be developed as greenbelt and green cover as per CPCB/ MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 22,22,000 saplings will be planted and nurtured in 954.40 hectares in 10 years over backfilled area, external dumps and other areas. In addition to this, avenue plantation is planned along the Coal Transportation Road (CTR) and other nearby roads, covering an area of 10.50 hectares. Committee opined that the plantation activities shall be carried out in a time bound manner.

27. The capital cost of the proposed project as per the approved project report is Rs. 513615 Lakhs and the capital cost for environmental protection measures is proposed as Rs.19815 Lakhs. The annual recurring cost towards the environmental protection measures is proposed as Rs. 940 Lakhs. The employment generation from the proposed project / expansion is about 2053.

28. Committee deliberated on the status of rehabilitation and resettlement issues and observed that, there are 5 villages namely Honhe, Binglat, Kumarang Kalan, Kumarang Khurd and Ursu are involved in the instant project. Total 628 nos of persons are eligible for rehabilitation out of which 545 are yet to rehabilitate. And 1334 nos of people are eligible to resettlement, out of which 1047 are yet to be rehabilitated. Committee opined that the same shall be completed by the FY 2028-29, as committed.

29. Committee deliberated on the legal issues on the said project and observed that there are 2 cases pending on the said project. 1 appeal (Appeal 06/EZ/ 2020) is pending at eastern bench of NGT and another case vide WP(C)1785 of 2021, WP(C)1965 of 2021, WP(C)1987 of 2021 is pending at High Court of Jharkhand. Committee opined that the PP shall comply with all the final judgement of the respective judicial bodies.

30. Committee opined that the PP shall align its activities with the sustainable development goals.

31. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components.

32. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.

33. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

Recommendation of the Committee:

25. Based on the discussions held and the documents submitted, the EAC recommended the instant proposal for grant of Environment Clearance for the “Amrapali Opencast Coal Mining Project (increase in ML area from 619.87 to 1298.98 Ha and increase in the production capacity from 24.19 to 28 MTPA) by **M/s Central Coalfields Limited** located at villages: Binglat, Honhi, Kumarang Kalan, Kumarang Khurd and Ursu; District: Chatra; State: Jharkhand” under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions in addition to the general/Standard EC conditions (**Annexure-I**).

26. The MoEF&CC has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the EAC hereby accords Environmental Clearance to **M/s. Central Coalfields Limited** for “*Amrapali Opencast Coal Mining Project (increase in ML area from 619.87 to 1298.98 Ha and increase in the production capacity from 24.19 to 28 MTPA), located at villages: Binglat, Honhi, Kumarang Kalan, Kumarang Khurd and Ursu; District: Chatra; State: Jharkhand*” subject to compliance of the Specific Environmental safeguard Conditions in addition to the standard EC conditions (**Annexure-I**).

27. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

28. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

29. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part

of this EC.

30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

31. General Instructions:

(i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC website where it is displayed.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

(iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

(iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

(v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(vi) The Regional Office of this MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(vii) Validity of EC is as per the provision of EIA Notification, 2006 and its subsequent amendment.

32. This issue with an approval of the Competent Authority.

Yours faithfully,
(Sundar Ramanathan)
Scientist 'F'
Tel: 011- 20819378
Email- r.sundar@nic.in

Copy To

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office, 2nd Floor, Headquarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand – 834 002.
4. The Chairman, Jharkhand State Pollution Control Board, TA building, HEC complex, PO Dhurwa, Ranchi.
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
6. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Regional Director, Central Ground Water Board, Mid-Eastern Region, 6th& 7th Floor, Lok Nayak Jai Prakash

Bhawan, Frazer Road, Dak Banglow, Patna- 800011, Bihar.
8. The District Collector, Chatra, Government of Jharkhand.
9. PARIVESH Portal.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

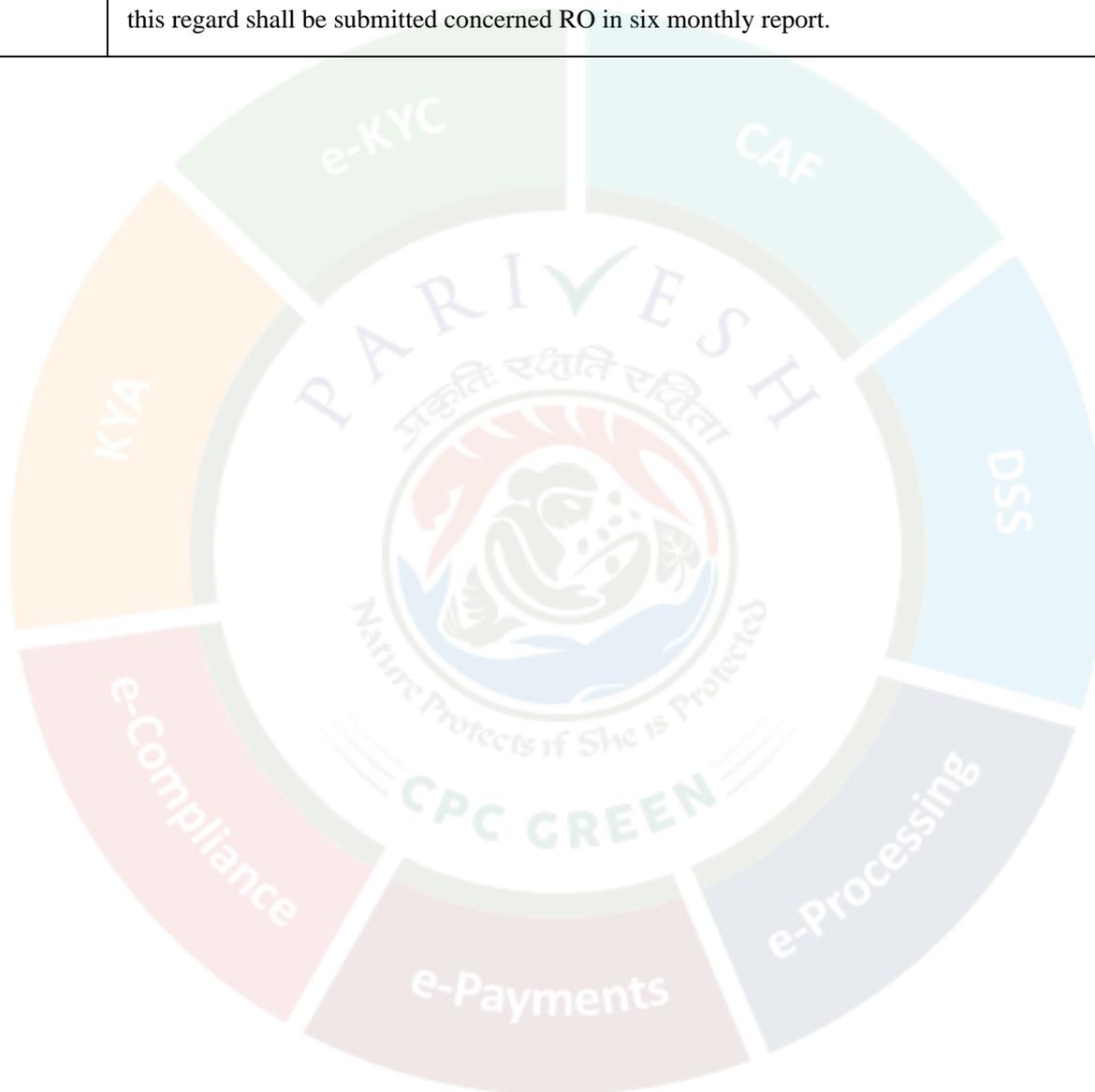
S. No	EC Conditions
1.1	In addition to the existing 2 CAAQMS, 2 numbers of additional Continuous Ambient Air Quality monitoring system shall be set up to monitor common/criteria pollutants such as PM10, PM2.5, SO2, NOX within the core and buffer zone of the mine lease area in consultation with concerned SPCB in FY 2025-26 as committed.
1.2	Project proponent shall undertake the carbon credit certification process for the plantation done over the OB dumps in the ML area.
1.3	No OB dumping shall be done outside the ML area.
1.4	Construction of CHP – Silo – Siding (pit – head Amrapali railway siding), shall be completed by March 2027, as committed and further no extension in this timeline shall be sought and thereafter coal transportation shall be done through rail.
1.5	Road transportation of coal shall be done with all the precautionary measures. Coal shall be transported through tarpaulin covered trucks, regular water sprinkling shall be done on the coal transportation road, regular maintenance of the trucks/ tippers shall be carried out, regular maintenance of the dust suppression machinery shall be carried out.
1.6	Project proponent shall carryout regular maintenance of the potholes on roads, repair and maintenance of roads, scrapping of material fallen on roads, and removal of scraps from mining areas. Along with this, PP shall make sure that all the pollution control equipments are in good working condition and maintenance of those equipments is regularly carried out.
1.7	The proposed diversion of SH07 and the village road for the expansion project shall be done only after obtaining the permission from the competent authority.
1.8	Project proponent shall develop plantation with the native species on either side of the Dudhmatiya nallah to protect the same from the active mining operations and a check dam shall be constructed on the said nallah. Project proponent shall also carryout periodic water quality monitoring for the nallah.
1.9	The budget proposed for PH (for next 5 years) is Rs. 1439.4 Lakhs. The budget proposed shall be kept in a separate account. Project proponent shall implement the action plan to address the issues raised during public hearing within the stipulated time frame. PP shall submit the progress report regarding the implementation of action plan to concerned RO along with the six monthly compliance report. PP shall strengthen the existing Primary Health Centre (PHC) & Community Health Centre (CHC) in the study area for better public health. Compliance status in this regard shall be submitted along with the six monthly compliance to the concerned Regional Office of

S. No	EC Conditions																																							
	MoEF&CC.																																							
1.10	Project proponent shall implement the protective measure proposed in Environment Management Plan (EMP) in a time-bound manner. The budget earmarked for the same is Rs 19815.43 lakhs (Capital) and Rs 940 lakhs (recurring) and should be kept in separate accounts and audited annually. The implementation status along with the amount spent with documentary proof shall be submitted to the concerned Regional Office for the activities carried out during the previous year.																																							
1.11	Project proponent shall comply with the previous EC conditions as per the Action Taken Report, in the following manner, as committed:																																							
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1.13	<p>Project proponent shall include the following activities in the skill development training program:</p> <table border="1"> <thead> <tr> <th data-bbox="336 1301 911 1382">Activity</th> <th data-bbox="911 1301 1129 1382">No. of beneficiaries</th> <th data-bbox="1129 1301 1310 1382">Estimated Cost in Rs. Lakhs</th> <th data-bbox="1310 1301 1465 1382">Timeline</th> </tr> </thead> <tbody> <tr> <td data-bbox="336 1382 911 1839"> Skill Development Training program including: a) Sewing machine & Apparel manufacturing training, b) Training in Plastic Engineering technology, c) Improved Agricultural practices along with Poultry, livestock, bee keeping etc, d) Certificate for HMV/LMV, e) Nursing training and beautification training to women and f) Handloom and handicraft training to Project affected people g) Computer Training </td> <td data-bbox="911 1382 1129 1839">100 PAPs</td> <td data-bbox="1129 1382 1310 1839">100</td> <td data-bbox="1310 1382 1465 1839">Every year</td> </tr> </tbody> </table>				Activity	No. of beneficiaries	Estimated Cost in Rs. Lakhs	Timeline	Skill Development Training program including: a) Sewing machine & Apparel manufacturing training, b) Training in Plastic Engineering technology, c) Improved Agricultural practices along with Poultry, livestock, bee keeping etc, d) Certificate for HMV/LMV, e) Nursing training and beautification training to women and f) Handloom and handicraft training to Project affected people g) Computer Training	100 PAPs	100	Every year																								
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1.14	<p>Project proponent shall develop total 122.33 Ha area (10% of ML Area 1298.98 Ha.) as greenbelt. A 7.5 m wide greenbelt, consisting of at least 3 tiers around mine boundary shall be developed as greenbelt and green cover as per CPCB/ MoEF&CC, New Delhi guidelines. Local and native species shall be planted with a density of 2500 trees per hectare. Total no. of 22,22,000 saplings</p>																																			

S. No	EC Conditions
	shall be planted and nurtured in 954.40 hectares in 10 years over backfilled area, external dumps and other areas. In addition to this, avenue plantation shall be done along the Coal Transportation Road (CTR) and other nearby roads, covering an area of 10.50 hectares. In addition to the above, PP shall provide 50,000 plant saplings with 4 feet tall fruit bearing plants to farmers for plantation in barren and agriculture lands in the study area every year till the life of the mine with incentive to improve the green cover in and around the mine lease area.
1.15	R&R for the remaining 1047 Project Affected Families (PAFs) for the existing and expansion project including the 545 PAPs should be rehabilitated as per R & R plan to be approved by the State Government. Compliance status in this regard shall be submitted to the concerned Regional Office of MoEF&CC along with the six-monthly compliance report.
1.16	The project proponent shall abide by all the orders and judicial pronouncements, made from time to time by Hon'ble NGT in Appeal 06/EZ/ 2020 and by Hon'ble High Court of Jharkhand in WP(C)1785 of 2021, WP(C)1965 of 2021, WP(C)1987 of 2021.
1.17	Wildlife conservation plan as approved by the competent authority shall be implemented.
1.18	PP shall emphasize for using and developing Renewable Energy for its consumption in its utilities/machinery/equipment instead of using electricity from Grid/generated from Thermal Power Plants. PP shall install 10 MW solar power generation units. By March, 2027 as committed. Compliance status in this regard shall be submitted to the concerned Regional Office along with the six monthly compliance report and also be uploaded on the web portal of the company.
1.19	Project proponent shall ensure that all types of plastic waste generated from the plant shall be stored separately in isolated area and disposed of strictly adhering to the Plastic Waste Management Rules 2016 (as amended). In pursuant to the Ministry's OM dated 18/07/2022. PP shall also create awareness among the people working in the project area as well as in its surrounding area on the ban on Single Use Plastic (SUP) in order to ensure compliance of Ministry's Notification published by the Ministry on 12/08/2021. A report along with photograph on the measures taken shall also be included in the six monthly compliance report being submitted by PP.
1.20	Project proponent shall carry out Occupational Health study by the Central Institute of Mining and Fuel Research (CIMFR) to aware the employees, preventing injury, and reducing the health issues in the workplace. All the recommendations of the study shall be complied by the proponent and project for next phase of expansion shall be submitted only after the compliance of the same.
1.21	Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEF&CC.
1.22	Third-party audit (by NEERI/CIMFR/IIT/NITs) for air & water quality shall be carried out annually to keep a check on the same. PP shall implement the recommendations of the audit and submit the outcome of the audit to the concerned RO of MoEF&CC.

S. No	EC Conditions
1.23	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority.
1.24	Project proponent is advised to implement the 'Ek Ped Maa Ke Naam' Campaign which was launched on 5thJune 2024 on the occasion of the World Environment Day to increase the forest cover across the Country. This plantation drive is other than Green belt development. The action in this regard shall be submitted concerned RO in six monthly report.



B. Standard Conditions:

1. Statutory Conditions:

- i. The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
- iv. The maximum production at any given time shall not exceed the limit as prescribed in the EC.
- v. Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein.

2. Air Quality Monitoring and Mitigation Measures

- i. Project proponent shall obtain requisite consent from State Pollution Control Board for 28 MTPA coal mining.
- ii. Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board.
- iii. The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
- iv. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
- v. Major approach roads shall be black topped and properly maintained.
- vi. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
- vii. PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.

3. Water Quality Monitoring and Mitigation Measures

- i. PP shall take approval from the CGWA/ Competent Authority prior to commencement of mining operations.
- ii. The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September 2000 and as amended from time to time by the Central Pollution Control Board.
- iii. The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
- iv. Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
- v. The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
- vi. Industrial wastewater from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic wastewater.
- vii. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
- viii. The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A reverian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
- ix. Industrial effluent and domestic wastewater shall be treated in the Effluent treatment Plant (ETP) and Sewage Treatment Plant (STP). After treatment, treated water shall be reused for plantation.

4. Noise and Vibration Monitoring and Prevention

- i. Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
- ii. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

- i. Project proponent shall obtain star rating as per the guidelines of Ministry of Coal.
- ii. Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
- iii. No change in mining method, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
- iv. Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
- v. Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

6. Land Reclamation

- i. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change (MoEF&CC) from time to time shall be submitted to the Regional Office of MoEF&CC.
- ii. The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
- iii. The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the “during mining”/“post mining” land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.

- iv. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilized with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.
- v. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing and Human Health Issues:

- i. Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
- ii. The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time
- iii. Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
- iv. Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
- v. Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
- vi. The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

8. Corporate Environment Responsibility:

- i. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders

- ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

9. Miscellaneous:

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions.

The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports

- xiv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

